

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE SANJAY DWIVEDI**

**ON THE 28<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 25425 of 2024**

*(SHAKEEL KHAN*

*Vs*

*THE STATE OF MADHYA PRADESH)*

**Appearance:**

*(SHRI NARENDRA NIKHARE - ADVOCATE FOR THE APPLICANT)*

*(SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE FOR THE  
RESPONDENT-STATE)*

**ORDER**

This first application under Section 439 of the Code of Criminal Procedure has been filed on behalf of the applicant for grant of bail relating to Crime No.479/2024 registered at Police Station Kolar Road, District Bhopal for the offence under Section 34(2) of the M.P. Excise Act.

2. Learned counsel for the applicant submits that the applicant is in jail since 08.06.2024. He further submits that 60 litres of illicit liquor was seized from the applicant's unauthorized possession. He submits that the applicant has no criminal antecedents. Upon these submissions, he prays that the applicant be released on bail.

3 . On the other hand, learned counsel for the State opposes the bail application.

4. Considering the facts and circumstances of the case and also the submissions made by learned counsel for the parties, but without expressing any opinion on the merits of the case, I am inclined to consider and allow this bail application. Accordingly, it is **allowed**.

5. It is directed that the applicant be released on bail upon his furnishing a

personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand)** with one solvent surety in the like amount to the satisfaction of the trial Court concerned for his appearance on the dates given by it.

6. On being released on bail, the applicant shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

**(SANJAY DWIVEDI)**  
**JUDGE**

PK

